

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 31 of 2019**

**IN THE MATTER OF:**

**M/s. TLG India Private Limited**

**...Appellant**

**Vs.**

**M/s. Watermelon Healthcare Communication  
Private Limited**

**...Respondent**

**Present: For Appellant: - None.**

**For Respondent: - None.**

**O R D E R**

**08.05.2019—** On 6<sup>th</sup> May, 2019, when the matter was taken up, following order was passed:

*“06.05.2019- In spite of the repeated calls, nobody appears for the Appellant.*

*Post he case ‘for orders’ on 8<sup>th</sup> May, 2019.”*

2. Today also nobody appears for the Appellant. The appeal is accordingly dismissed for non-prosecution.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Justice A.I.S. Cheema)  
Member(Judicial)

(Kanthi Narahari)  
Member(Technical)

Ar/g